



ಕರ್ನಾಟಕ ರಾಜ್ಯಪತ್ರ

ಅಧಿಕೃತವಾಗಿ ಪ್ರಕಟಿಸಲಾದುದು

ಸಂಪುಟ -೧೫೯ Volume - 159	ಬೆಂಗಳೂರು, ಗುರುವಾರ, ೧೪, ನವೆಂಬರ್, ೨೦೨೪ (ಕಾರ್ತಿಕ, ೨೩, ಶಕವರ್ಷ, ೧೯೪೬) BENGALURU, THURSDAY, 14, NOVEMBER, 2024 (KARTHIKA, 23, SHAKAVARSHA, 1946)	ಸಂಚಿಕೆ ೨೧೯ Issue 219
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ರಾಜ್ಯದ ವಿಧೇಯಕಗಳ ಮತ್ತು ಅವುಗಳ ಮೇಲೆ ಪರಿಶೀಲನಾ ಸಮಿತಿಯ ವರದಿಗಳು, ರಾಜ್ಯದ ಅಧಿನಿಯಮಗಳು ಮತ್ತು ಆಧ್ಯಾದೇಶಗಳು, ಕೇಂದ್ರದ ಮತ್ತು ರಾಜ್ಯದ ಶಾಸನಗಳ ಮೇರೆಗೆ ರಾಜ್ಯ ಸರ್ಕಾರವು ಹೊರಡಿಸಿದ ಸಾಮಾನ್ಯ ಶಾಸನಬದ್ಧ ನಿಯಮಗಳು ಮತ್ತು ರಾಜ್ಯಾಂಗದ ಮೇರೆಗೆ ರಾಜ್ಯಪಾಲರು ಮಾಡಿದ ನಿಯಮಗಳು ಹಾಗೂ ಕರ್ನಾಟಕ ಉಚ್ಚ ನ್ಯಾಯಾಲಯವು ಮಾಡಿದ ನಿಯಮಗಳು

GOVERNMENT OF KARNATAKA

No- MWD/331/MDS/2022

Karnataka Government Secretariat,
Vikasa Soudha,
Bengaluru, Dated: 05.10.2024

NOTIFICATION

In exercise of the powers conferred by sub-section (1) of section 6 of the Anand Marriage Act, 1909 (Central Act 7 of 1909), the Government of Karnataka hereby make the following rules, namely:-

RULES

1. **Short title and commencement.**- (1) These rules may be called the Karnataka Anand Marriages Registration Rules, 2024.

(2) They shall come into force from the date of their publication in the Official Gazette.

2. **Definitions.**- (1) In these rules, unless the context otherwise requires, -

- "Act" means the Anand Marriage Act, 1909 (Central Act 7 of 1909);
- "Anand Marriage" means Anand Marriages, commonly known as 'Anand Karaj', solemnized under the Act;
- "District Registrar" means the District Registrar of a District authorized under rule 3;
- "Form" means a form appended to these rules;
- "Government" means the Government of Karnataka;
- "Register" means a Register of Anand Marriages maintained by the Registrar of Marriages; and

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(g) "Registrar" means the Registrar of Marriages authorized under rule 3.

(2) Words and expressions used in these rules but not defined shall have the same meanings as assigned to them in the Act.

3. Authorization for registration of marriages.- For the purpose of registration of Anand Marriages solemnized within the State, the Government may, by notification in the Official Gazette, authorize an officer of the Government or of a local authority to be,-

(a) a District Registrar for the district specified in the notification; and

(b) a Registrar of Marriages for the areas specified in the notification.

4. Jurisdiction.- The Anand Marriage shall be registered with the Registrar within whose jurisdiction such marriage is solemnized.

5. Maintenance of Register of Marriages.- The Registrar shall maintain a Register of Anand Marriages in Form-I.

6. Procedure for registration.- (1) The parties to the Anand Marriage shall prepare a memorandum in duplicate in Form-II and submit the same to the Registrar along with documents to prove the solemnization of the marriage to the satisfaction of the Registrar and a registration fee of rupees fifty within a period of thirty days from the date of solemnization of their marriages:

Provided that, for registration of marriages solemnized before the commencement of these rules, such memorandum may be submitted within a period of one year from the date of commencement of these rules.

(2) The memorandum shall be signed by both the parties to the marriage and at least two other persons who have witnessed the marriage.

(3) The parties to the marriage, who have not registered their marriage within the period specified under sub-rule (1) shall get their marriage registered by submitting the memorandum to the Registrar in Form II and a declaration in Form III along with documents to prove the solemnization of the marriage to the satisfaction of the Registrar and a registration fee of rupees two hundred:

Provided that, such declaration shall be attested by a Gazetted Officer or Member of Parliament or Member of Legislative Assembly or Member of a Local Self Government Institution or Notary.

7. Verification and registration of marriages.- (1) Where on verification and scrutiny of the memorandum and documents received under sub-rule(1) or sub-rule (3) of rule 6, the Registrar is satisfied that the marriage has been solemnized, he shall enter the

particular of the marriage in the register and issue a certificate of Anand Marriage in Form-IV.

(2) Where the Registrar has reason to believe that,-

- (a) the marriage between the parties has not been performed in accordance with Anand Marriage ceremony; or
- (b) the identity of the parties or the witnesses testifying the solemnization of the marriage is not established; or
- (c) the documents tendered before him do not prove the marital status of the parties;

-he may call upon the parties to produce such further information or documents, as he may deem necessary, for establishing the identity of the parties and witnessed or confirm the correctness of information or documents presented to him within a period of thirty days from the date of receipt of memorandum.

8. Refusal of registration of Anand Marriage:- The Registrar may, for the reasons to be recorded in writing, refuse the registration of marriage if the parties to the marriages fails to comply with the directions issued by him under sub-rule (2) of rule 7.

9. Correction of the entries in the register:- (1) The Registrar may, on an application made by any party to the marriage, if satisfied that there is typographical or clerical mistakes in the entries made in the register or on the Certificate of Registration in relation to the name, age or date of marriage, make suitable corrections with previous sanction of the District Registrar and affix his signature to each such correction.

10. Appeal:- (1) Any person aggrieved by the order of the Registrar may file an appeal to the District Registrar within a period of three months from the date of communications of such order:

Provided that, the delay, if any, in filing such appeal may be condoned for the reasons to be recorded in writing by the District Registrar if the appellant satisfies the District Registrar that he had sufficient cause for not preferring the appeal within the specified period.

(2) The District Registrar shall, after giving opportunity of hearing to the parties concerned disposed of the appeal within a period of fifteen days.

11. Filing of Memorandum.- (1) The Registrar shall forward duplicate copies of the memorandum received in a month to the District Registrar before the 10th day of every subsequent month.

(2) The originals of the memorandum received by the Registrar and duplicate copies forwarded to the District Registrar shall be retained as permanent records.

(3) The Registrar shall also forward particulars of the corrections made under rule 9, with the date of correction and a copy thereof, to the District Registrar.

By order and in the name of the
Governor of Karnataka,
(Nagaraja)
Under Secretary to Government,
Minority Welfare, Haj & Wakf Department.

FORM-I

(see rule 5)

REGISTER OF ANAND MARRIAGES

1. Date of Marriage :

2. Place of Marriage :

Specify hall, auditorium etc.	Local Area	Village	Taluk	District

Signature of the husband

Photo of the Husband
to be affixedPhoto of the Wife
to be affixed

Signature of the Wife

3. Details of parties to the Marriage (As on the date of marriage)

Details	Husband	Wife
(a) Name in full (in capital letters)		
(b) Nationality		
(c) Age and date of birth (sufficient proof shall be produced)		
(d) Permanent Address		
(e) Present Address		
(f) Previous marital status Married Unmarried Widower		

Widow Divorced		
(g) Whether any spouse is living (if yes, number of spouse living)		
(h) Name of father or guardian and the relationship (i) Age (ii) Address		
(i) Name of mother (i) Age (ii) Address		

*Put () mark on whichever is applicable

4. Witness of solemnization of marriage

(1) (a) Name:
(b) Address:

(2) (a) Name:
(b) Address:

SPACE FOR OFFICE USE

5. Date of Receipt of memorandum.....

6. Details of Documents/records/proof of marriages required under rule 6:

Date:

Registrar

/year

Registration No.

Date.....

Registrar

FORM-II
(see sub-rule (1) of rule 6)
MEMORANDUM FOR REGISTER OF ANAND MARRIAGES

1. Date of Marriage :

2. Place of Marriage :

Specify hall, auditorium etc.	Local Area	Village	Taluk	District

3. Details of parties to the Marriage (As on the date of marriage)

Details	Husband	Wife
(a) Name in full (in capital letters)		
(b) Nationality		
(c) Age and date of birth (sufficient proof shall be produced)		
(d) Permanent Address		
(e) Present Address		
(f) Previous marital status Married Unmarried Widower Widow Divorced		
(g) Whether any spouse is living (if yes, number of spouse living) Signature with date		
(h) Name of father or guardian and the relationship (i) Age (ii) Address Signature with date (if he is a consenting party)		
(i) Name of mother (i) Age (ii) Address Signature with date (if he is a consenting party)		

*Put () mark on whichever is applicable

4. Witness of solemnization of marriage

- (1) (a) Name:
(b) Address:
(c) Signature with date

- (2) (a) Name:
(b) Address:
(c) Signature with date

5. Details of Documents/records/proof of marriages required under rule 6:

Declaration of the parties

We do hereby declare that the details shown above are true to the best of our knowledge and belief.

Signature of the Parties:

Place :

1. Husband

Date:

2. Wife

(for Office use only)

Received by Post/in Person on

Registered in the Register of Anand Marriages on.....
..... as Regn. No.....

Registrar

FORM - III
(see sub-rule (3) of rule 6)
DECLARATION

We,.....(Name of the husband and wife) do hereby declared that our marriage was solemnized on (date of marriage) at (place of marriage). The memorandum for registration for registration of marriage could not be submitted within the period specified under rule 6 due to (specify reason). We hereby submit memorandum (Form -II) along with documents to prove the solemnization of the marriage for the purpose of registration of our marriage.

Place:

Date:

Signature of Husband

Signature of Wife

**DECLARATION TO BE ATTESTED BY GAZETTED OFFICER/MEMBER OF
PARLIAMENT/MEMBER OF LEGISLATIVE ASSEMBLY/MEMBER OF
LOCAL SELF GOVERNMENT INSTITUTIONS**

I,, do hereby certify that the marriage between
..... and
..... was solemnized on and the fact
is personally known to me.

Signature with place, date and seal.

FORM-IV
(see rule 7)
GOVERNMENT OF KARNATAKA
CERTIFICATE OF MARRIAGE

(Issued under rule 7 of Karnataka Anand Marraiges Registration Rules, 2024)

Certificate No.

Dated:

This is to certify that the following information has been taken from the Register of Anand Marriages maintained in Form-I in the Office of the Registrar of (local area).....

1. Date of Marriage
2. Place of Marriage (as in Form No.1)
3. Details of parties to the marriage.

Details	Husband	Wife
(1)	(2)	(3)
(a) Name in full (in capital letters)		
(b) Nationality		
(c) Age and date of birth		
(d) Occupation		
(e) Permanent Address		
(f) Name of father or guardian and the relationship (i) Father (ii) Mother (iii) Guardian		
(1)	(2)	(3)

Registration No. with year:

Date of Registration.

Registrar
(Name of Local Area)

Issued under my hand and seal on this the.....the day of

PR-1454